

[Translation]

**Funds Allotted to Institutions by  
CAPART**

\*504. SHRI HARI KEWAL PRA-SAD: Will the PRIME MINISTER be pleased to state:

(a) the number of applications submitted to the Council for Advancement of People's Action and Rural Technology by various institutions and societies for grants for rural development during 1989-90 and 1990-91;

(b) the number of institutions and societies provided grants and the amount of grant provided to them; and

(c) the amount utilised by these societies out of the grants received?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UTTAMBHAI H. PATEL): (a) The number of applications received during the year 1989-90 and 1990-91 was 2987 and 2411 respectively.

(b) The grants were provided to 751 and 941 institutions and societies during the year 1989-90 and 1990-91 respectively. The amounts of grant sanctioned to these institutions and societies was Rs. 20.49 crores and Rs. 17.34 crores during 1989-90 and 1990-91 respectively.

(c) CAPART released Rs. 11.57 crores and Rs. 6.69 crores to these societies in respect of projects sanctioned during the years 1989-90 and 1990-91 respectively.

[English]

**CCS (Recognition of Association)  
Rules**

\*505. SHRI UPENDRA NATH VERMA: Will the PRIME MINISTER be pleased to state:

(a) whether the Union Government have since reframed CCS (Recognition of Association) Rules which were struck down by the Supreme Court long ago;

(b) if so, when the rules were reframed;

(c) if not, the reasons therefor; and

(d) when the rules are likely to be reframed?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) to (c) The Supreme Court had struck down Rule 4-B of CCS (Conduct) Rules, 1955. As CCS (Recognition of Service Associations) Rules, 1959 had been framed inter-alia with reference to the said Rule 4-B, these rules are being treated as inoperative. The fresh recognition rules have not been finalised so far, as certain issues have wider implications and the Government have not been able to take a final view.

(d) Efforts are being made for early finalisation.

[Translation]

**Telecast and Broadcast of Programmes  
in Sanskrit**

\*506. PROF. RASA SINGH RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the percentage of programmes in English, Hindi and other Indian languages telecast and broadcast by Doordarshan and Akashvani respectively, during the last one year;

(b) whether the interests of the viewers and the audience are kept in view while telecasting and broadcasting these programmes;

(c) the time given to Sanskrit programmes telecast and broadcast during the last one year;

(d) the details of the efforts made through Akashvani and Doordarshan for publicity, promotion and popularisation of Sanskrit;

(e) whether the Government propose to set up a Sanskrit Cell in Akashvani and Doordarshan; and

(f) if so, the details thereof?